

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**I.A. No.01 of 2024 in MAC App./91/2024/(Filing No.)**

THE BRANCH MANAGER,  
NATIONAL INSURANCE COMPANY LIMITED

APPLICANT

*VERSUS*

MRS. SRIJANA CHETTRI AND OTHERS

RESPONDENTS

**Date: 24.09.2024**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Applicant      Mr. Thupden G. Bhutia, Advocate.

**ORDER**

Learned Counsel Mr. Thupden G. Bhutia submits that he is representing the Applicant and undertakes to file Vakalatnama within a week hence.

Heard on I.A. No.01 of 2024 which is an application filed by the Applicant under Section 173(1) of the Motor Vehicles Act, 1988, seeking condonation of 266 days' delay in filing the instant Appeal.

Issue Notice to the Respondents.

Requisites be filed within three days.

List on 25-10-2024.

**Judge**  
24.09.2024